

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:1041  
ANSWERED ON:10.07.2009  
ULTRA MEGA POWER PROJECTS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of POWER be pleased to state:**

- (a) whether the Ultra Mega Power Projects (UMPPs) in the country including the Mundra Ultra Mega Power Project in Gujarat are facing problems of land acquisition;
- (b) if so, the details thereof, and the reasons therefor; and
- (c) the corrective steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRI BHARATSINH SOLANKI)

(a) & (b) : Presently, three UMPPs namely Sasan UMPP, Mundra UMPP and Krishnapatnam UMPP are at various stages of implementation and the responsibility of land acquisition for UMPP lies with the lead procurer, which are Madhya Pradesh, Gujarat and Andhra Pradesh respectively. There have been delay in acquisition of land for these UMPPs and inter-alia reasons are delay in compilation of land records and their ownership, delay in settlement of R&R issues, delay in obtaining Forest clearance, delay in obtaining permission from court to acquire Endowment Land etc.

(c) : Joint Monitoring Committees (JMCs) for above projects have been set up under the Chairmanship of Member (Thermal) CEA with Secretary (Energy) of the concerned state as Co-Chairman and consisting of representatives of the procurers and developer to monitor the progress of UMPPs. The JMCs regularly meet to review and expedite the implementation of UMPPs including land acquisition. The status of UMPPs including land acquisition is also reviewed at the level of Secretary (Power) periodically. The matter of land acquisition is regularly pursued with concerned State Governments.